

Rice and Paddy (Assam)
Price Control Order, 1960.

- (n) G.S.R. No. 51, dated the 12th January, 1960 making certain amendment to the Rice and Paddy (Assam) Price Control Order, 1960.
- (o) G.S.R. No. 119, dated the 30th January, 1960 making certain amendment to the Rice (Northern Zone) Movement Control Order, 1958.
- (p) G.S.R. No. 120, dated the 30th January, 1960 making certain amendment to the Punjab Paddy (Export Control) Order, 1959.
- (q) G.S.R. No. 121, dated the 30th January, 1960 making certain further amendment to the Inter-Zonal Wheat Movement Control Order, 1957.
- (r) G.S.R. No. 123, dated the 29th January, 1960 making certain amendment to the Rice (Eastern Zone) Movement Control Order, 1959.
- (s) G.S.R. No. 124, dated the 29th January, 1960 making certain amendment to the Calcutta Rice (Movement Control) Order, 1959.
- (t) G.S.R. No. 125, dated the 29th January, 1960. [Placed in Library, See No. LT-1876/60.]

12.10 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
FIFTY-FIFTH REPORT

Sardar Hukam Singh (Bhatinda): I beg to present the Fifty-fifth Report of the Committee on Private Members' Bills and Resolutions.

CORRECTION OF ANSWER TO
STARRED QUESTION NO. 923

The Minister of State in the Ministry of Transport and Communications

(**Shri Raj Bahadur**): In reply to a supplementary question, asked by Shri Subodh Hansda on the 16th December, 1959 and arising out of Starred Question No. 923 by Sarvashri Subodh Hansda, S. C. Samanta and R. C. Majhi regarding transmitting stations on the East and West Coasts, I had stated that the equipment for the two Chains on the East and West Coasts is to be obtained under the Colombo Plan. What I meant to say was that an expert had been obtained under the Colombo Plan for the installation of the Decca Chains. The equipments have been purchased by us from the United Kingdom.

12.11 hrs.

TERMINATION OF SUSPENSION
OF MEMBER

Shri Khuswaqt Rai (Kheri): May I raise a point of order?

Mr. Speaker: On this matter?

Shri Khushwaqt Rai: No. But it concerns a matter which affects the business of this House. My point of order is that a member of this House is being kept out against the rules. So, I am raising this point of order for the enforcement of the rules. The rules cannot be enforced in a manner whereby a member is kept out of the House against the rules. This concerns the business before the House because in conducting the business of the House every member who is elected and who is in Delhi is entitled to be present. Now he has been kept out against the rules. If I may be permitted to read rule 374(2) of the Rules of Procedure . . .

Mr. Speaker: The hon. Member will kindly resume his seat. I will give him an opportunity to speak. This is a very important matter. Yesterday when I named Shri Jagdish Awasthi and asked him to withdraw, Shri Braj Raj Singh and Shri Banerjee brought it to my notice that the Rules of Procedure had not been followed in that case and, therefore, they wanted to